THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/3067/A

From :- Smti Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To, The Joint Registrar,

Gauhati High Court,

Itanagar Permanent Bench,

Yupia.

Dated Guwahati, / May, 2025.

Sub:- Withdrawal of previously granted leave as well as granting of station

leave permission.

Ref:- No. HC(IB)-VIG/01/2025/320-23 Dated the 07.05.2025.

Sir,

With reference to the above, I am directed to inform you that Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh has been granted permission to withdraw his special leave on 07.05.2025, casual leave on 08.05.2025 and restricted holiday on 09.05.2025. Further, his prayer for station leave permission from the evening of 09.05.2025 till 12.05.2025, has been granted. The next senior most Judicial Officer available at the station shall remain in-charge of his Court and Office in his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/ 3068-3069/A, dated 15.5. 2025 Copy to:

1. Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh.

. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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